The Goa Commission for Scheduled Castes and Scheduled Tribes (Amendment) Bill, 2019

(Bill No. 3 of 2019)

A BILL to amend the Goa Commission for Scheduled Castes and Scheduled Tribes Act, 2010 (Goa Act No. 9 of 2010). Be it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India, as follows:—

1. Short title and commencement.–– 1) This Act may be called the Goa Commission for Scheduled Castes and Scheduled Tribes (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 1st day of October, 2018.

2. Amendment of section 6.— In section 6 of the Goa Commission for Scheduled Castes and Scheduled Tribes Act, 2010 (Goa Act No. 9 of 2010), (thereinafter referred to as the “Principal Act”) for the word “sixty-five” wherever it occurs, the word “sixty-seven” shall be substituted.

3. Repeal and saving.— (1) The Goa Commission for Scheduled Castes and Scheduled Tribes (Amendment) Ordinance, 2018 (Ordinance No. 2 of 2018) is hereby repealed.
(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.
Statement of Objects and Reasons

The Bill seeks to amend section 6 of the Goa Commission for Scheduled Castes and Scheduled Tribes Act, 2010 (Goa Act No. 9 of 2010) so as to increase the age limit of the Chairperson of the Goa Commission for Scheduled Castes and Scheduled Tribes from the existing sixty-five years to sixty-seven years.

The Bill also seeks to repeal the Goa Commission for Scheduled Castes and Scheduled Tribes (Amendment) Ordinance, 2018 (Ordinance No. 2 of 2018) promulgated by the Governor of Goa on the 1st day of October, 2018.

This bill seeks to achieve the above objects.
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Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is involved in this Bill.

Porvorim–Goa  (Govind Gaude)
Dated: -01-2019  Minister for Tribal Welfare

Assembly Hall,  (N.B. SUBHEDAR)
Porvorim, Goa.  Secretary to the Legislative
Dated: -01-2019  Assembly of Goa
6. Term of office and condition of service of Chairperson.— (1) Subject to the pleasure of the Government, the Chairperson shall unless otherwise disqualified, hold office for a term of three years from the date he assumes office or until he attains the age of sixty-five years whichever is earlier and shall be eligible for re-appointment for a second term.

(2) The Chairperson may by writing under his hand addressed to the Government resign from the office, but he shall continue in office till his resignation is accepted by the Government or his Successor is appointed.

(3) The Successor so appointed under sub-section (2) shall hold office for the remainder of the term of his predecessor or until he attains the age of sixty-five years, whichever is earlier.

(4) The Government may remove Chairperson from the office if he,—

(a) becomes an undischarged insolvent;

(b) is convicted and sentenced to imprisonment for an offence which in the opinion of the Government involves moral turpitude;

(c) becomes of unsound mind and stands so declared by a Competent Court;

(d) refuses to act or becomes incapable of acting;

(e) without obtaining leave of absence from the Government, absents himself from three consecutive meetings of the Commission;
(f) has in the opinion of the Government, so abused the position of the Chairperson as to render that person's continuance in office detrimental to the interest of Scheduled Castes and Scheduled Tribes in the State or in the public interest;

Provided that no person shall be removed under this clause until that person has been given an opportunity of being heard in the matter.

Porvorim-Goa
Dated: -01-2019

(Govind Gaude)
Minister for Tribal Welfare

Assembly Hall.
Porvorim-Goa
Dated: -01-2019

(N. Subhedar)
Secretary to the Legislative Assembly of Goa.
THE GOA COMMISSION FOR
SCHEDULED CASTES AND SCHEDULED
TRIBES (AMENDMENT) BILL, 2019

(Bill No. 3 of 2019)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JANUARY, 2019